

13.06.2024
Item No.13
Court No.11
Avijit Mitra

WP.ST 49 of 2024

In re: An application under Article 226 of the Constitution of India;

And

Jayanta Sarkar & ors.

- Versus -

The State of West Bengal & ors.

Mr. Partha Sarathi Bhattacharyya, Sr. adv.,
Mr. Dibyendu Chatterjee,
Mr. Pritam Majumdar,
Mr. Raju Bhattacharyya,
Mr. Rahul Deb Goenka,
Ms. Satabdi Das,
Mr. Mainak Singha Barma

...for the petitioners

Mr. Tapan Kumar Mukherjee, Ld.A.G.P.,
Ms. Debdooti Dutta

....for the State respondent nos. 1 and 2

Ms. Shraboni Sarkar

....for the respondent nos. 3 to 5

The present writ petition has been preferred challenging an order dated 4th January, 2024 passed by the learned Tribunal in the original application being O.A. No.489 of 2023 and praying for a direction towards expeditious disposal of the original application.

Records reveal that the original application was filed by the petitioners challenging *inter alia* the selection process for appointment to the post of Fire Operator.

Mr. Chatterjee, learned advocate appearing for the petitioners submits that during pendency of the present writ petition, the Public Service Commission

has furnished the names and communication addresses of 49 recommended candidates, in compliance with the earlier order passed by the learned Tribunal.

He further submits that the said recommended candidates need to be added as party respondents and an application to that effect would be filed by the petitioners before the learned Tribunal within two weeks.

Ms. Sarkar, learned advocate enters appearance on behalf of the Commission.

Upon hearing the learned advocates appearing for the respective parties, we dispose of the present writ petition with liberty to the petitioners to take appropriate steps in the pending original application before the learned Tribunal.

Needless to observe that in the event any application for addition of parties is filed within period, as stated above, the learned Tribunal would take appropriate steps towards expeditious disposal of the original application, without granting any unnecessary adjournments to either of the parties.

There shall, however, be no order as to costs.

Urgent photostat certified copy of this order, if applied for, be given to the learned advocates for the parties.

(Supratim Bhattacharya, J.) (Tapabrata Chakraborty, J.)

